Beggar homes

*186. SHRI MAHMOOD A. MADANI-SHRI SANTOSH BAGRODIA:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the details of the beggar homes. State-wise;
- (b) the steps taken to rehabilitate the beggars;
- (c) the number of beggars actually rehabilitated through these beggar homes during the last three years;
- (d) whether Government have any scheme to provide micro credits to such rehabilitated beggars;
- (e) if so, the details of number of beggars that have been provided with such credit; and
 - (f) if not, the reasons therefor?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MEIRA KUMAR): (a) to (f) Beggary is an intricate problem having socio-cultural and economic ramifications. It is also a kind of wanton deviation on the part of those who beg willfully, habitually and professionally.

As it is a law and order problem, eighteen States and three Union Territories have enacted special laws.

Beggar homes are set up by the State Governments as per the requirements subject to availability of funds.

Power allotted to Madhya Pradesh

†*187. MISS ANUSUIYA UIKEY: SHRIMATI MAYA SINGH:

Will the Minister of POWER be pleased to state:

(a) whether it is a fact that 300 megawatt of electricity had been allotted to Madhya Pradesh from central power plants of eastern areas as on July, 2002;

†Original notice of the question was received in Hindi.